

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 128
(IB)-1273(PB)/2019

IN THE MATTER OF:

Deewan Singh Rawat

Vs.

Educomp-Raffles Higher Education Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

For the respondent

Mr. Pran Malik, Adv.

Ms. Vasudha Sharma, Adv.

ORDER

For order see, CP No. (IB)-1272(PB)/2019.

30.08.2019
Aarti Makker